

Central Administrative Tribunal Ernakulam Bench

O.A No.180/00214/2021

Monday, this the 31st day of May, 2021

CORAM:

**Hon'ble Mr. P.Madhavan, Judicial Member
Hon'ble Mr.K.V.Eapen, Administrative Member**

Radha P.G, aged 53 years
W/o.T.C.Narendran
Audit Officer (on Deputation)
Id No.WBKLV 4010099
Coconut Development Board,
Kochi, Pin – 682 011
Residing at Krishnapuram House
Pathirappally (PO)
Alappuzha District, Pin – 688 521

- Applicant

(By Advocate: Mr.T.J.Lakshmana Iyer and Mr.K.B.Arun Kumar)

Versus

1. The Director General of Audit
O/o. The Director General of Audit ©, Kolkata
Government of India Press Building
8- K.S.Roy Road, Kolkata. Pin – 700 001
2. Coconut Development Board
Kera Bhavan, S.R.V. Road
Ernakulam, Pin – 682 011
3. The Chairman
Coconut Development Board
Kera Bhavan, S.R.V Road
Ernakulam, Pin – 682 011
4. The Secretary
Coconut Development Board
Kera Bhavan, S.R.V Road, Ernakulam, Pin – 682 011

(By Advocate: Mr.P.Vijayakumar for R 2-4 and Mr.K.I.Mayankutty Mather for R1)

The application having been heard on 31st May 2021, this Tribunal delivered the following order the same day.

O R D E R (ORAL)

Per: P.Madhavan, Judicial Member

This is an Original Application filed seeking the following reliefs:

- “i) Set aside Annexure A-5 communication issued by the 4th respondent.
- ii) *Direct the respondents to continue the service of the applicant at the office of the 2nd respondent till her deputation period expires*
- iii) *Such other and further reliefs as deemed fit and proper for this Hon'ble Tribunal to grant in the facts and circumstances of the case.*
- iv) *Grant costs to the applicant. ”*

2. When the matter came up for admission hearing, Adv.Mr.P.Vijayakumar takes notice on behalf of respondent nos.2 to 4 and Adv.Mr.K.I.Mayankutty Mather takes notice on behalf of respondent no.1.

3. Learned counsel for respondent nos.2 to 4 submits that the order has been cancelled and the Original Application has become infructuous. Counsel for the applicant is also satisfied.

4. In view of the cancellation of the order, this Original Application has become infructuous. Hence, the Original Application is dismissed as infructuous. No costs.

(K.V.Eapen)
Administrative Member

(P.Madhavan)
Judicial Member

List of Annexures

Annexure A1 - The true copy of the appointment order dated 13.6.2018 issued by the 4th respondent

Annexure A2 - The true copy of the order dated 25.1.2021 issued by the 4th respondent

Annexure A3 - The true copy of the representation dated 2.2.2021 submitted by the applicant before the 3rd respondent

Annexure A4 - The true copy of the communication dated 4.2.2021 issued by the 4th respondent

Annexure A5 - The true copy of the communication dated 27.5.2021 issued by the 4th respondent

Annexure A6 - The true copy of the representation submitted on 27.5.2021 by the applicant before the 3rd respondent along with the copy of forwarding mail.

...